

Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

26.11.1987

Heard learned advocates Mr.R.J.Oza and Mr.J.D.Ajmera for the applicant and the respondents. Mr.Oza states that as the applicant is holding the post for a considerable period, he deserves benefit under Industrial Disputes Act and his reversion cannot be ordered until necessary notice is given. We find after hearing the learned advocates for the respondent Mr.Ajmera that the promotion has been in terms of adhoc nature and reversion has been brought about by the availability of persons who have superior claims to the posts to which they are earlier to be promoted. Accordingly there is no merit in the application for admission and is summarily rejected.

Trivedi
(P.H.Trivedi)
Vice Chairman

Joshi
(P.M.Joshi)
Judicial Member

a.a.bhatt